

ITEM NO.14

COURT NO.12

SECTION III

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 18745/2014

(Arising out of impugned final judgment and order dated 10/04/2014 in CEA No. 50/2014 passed by the High Court of Judicature at Allahabad)

M/S INDIAN COFFEE WORKERS' COOP.SOC.LTD.

Petitioner(s)

VERSUS

COMMISSIONER OF CENTRAL EXCISE & SERVICE TAX,
ALLAHABAD

Respondent(s)

(with interim relief and office report)

Date : 12/09/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR

HON'BLE MR. JUSTICE C. NAGAPPAN

For Petitioner(s) Mr. P.P. Rao, Sr. Adv.
Mr. M. Y. Deshmukh, Adv.
Mr. Mukesh Agrawal, Adv.
Mr. Swarnendu Chatterjee, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

(R.NATARAJAN)
Court Master

(JASWINDER KAUR)
Court Master